

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:4237  
ANSWERED ON:18.12.2014  
APPOINTMENTS IN BBMB  
Joshi Shri Chandra Prakash

**Will the Minister of POWER be pleased to state:**

- (a) whether there has been a demand for appointment of full-time member from Rajasthan in Bhakra Beas Management Board (BBMB);
- (b) if so, the details thereof;
- (c) the reasons for not appointing any full time member from Rajasthan so far; and
- (d) the corrective measures taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PIYUSH GOYAL )

(a) to (d) : Yes, Madam. As per Section 79 (2) of the Punjab Re- organization Act, 1966, a Whole Time Chairman and two Whole Time Members are appointed by Central Government in Bhakra Beas Management Board (BBMB). A representative each from Government of Punjab, Haryana, Rajasthan and Himachal Pradesh and two representatives of the Central Government are also Members in the BBMB.

By convention, the Chairman of BBMB has always been appointed from outside the Member States and two Whole Time Members are appointed from Haryana and Punjab.

On persistent demand made by Govt. of Rajasthan at various fora, Ministry of Power moved a proposal to Ministry of Home Affairs (MHA), which deals with administration of the Act relating to the re-organization of States, that the relevant Section of the Punjab Reorganization Act, 1966 namely, Section 79 (2) (a) may be amended to make provision for a third Member in BBMB, so as to meet the demand of the State of Rajasthan for one whole time Member being appointed in BBMB from that State. MHA intimated that they have considered the proposal in consultation with Government of Punjab and Haryana and a view has been taken that no useful purpose would be served by amending Section 79 (2) (a) of the Punjab Reorganization Act, 1966.